

SHRI ATAL BIHARI VAJPAYEE: But what is the outcome? The same old practice continues.

श्री रामावतार शास्त्री : मैंने किसी का नाम नहीं लिया, मैंने "मुख्य मंत्री" कहा, मगर वह निकाल दिया गया है।

अध्यक्ष महोदय : मैं देख लूंगा।
There is nothing. I will look into it.

SHRI ATAL BIHARI VAJPAYEE: You kindly go through the proceedings of yesterday. I do not want to criticise the Deputy-Speaker, who was in the Chair. But Members cannot be treated like this.

अध्यक्ष महोदय : ऐसी कोई बात नहीं है।

SHRI ATAL BIHARI VAJPAYEE: Wholesale expunction! The moment we utter the word, Chief Minister, it is ordered not to record our speech. We represent people here.

श्री रामावतार शास्त्री : हम "जगन्नाथ मिश्र" नहीं कह सकते थे। हमने "मुख्य मंत्री" कहा, लेकिन उसको भी हटा दिया गया। यह बात समझ में नहीं आती।

अध्यक्ष महोदय : मैंने कई दफा कहा है कि अगर आप किसी के प्रति आक्षेप करना चाहते हैं, तो उसके लिए हमारे पास रूल 353 है।

श्री राम विलास पासवान : क्या "मुख्य मंत्री" अनपार्लियामेंटरी है ?

अध्यक्ष महोदय : मैं देख लूंगा।

श्री हरीश कुमार गंगवार : वह हमें बोलने नहीं देते। एक लफ्ज नहीं कहने देते। अगर कुछ कहते हैं, तो उसे रिकार्ड से निकलवा देते हैं।

श्री अटल बिहारी वाजपेयी : बिहार के मुख्य मंत्री का मामला सुप्रीम कोर्ट में है, वह एक एफिडेविट दाखिल की गई है—क्या उसका उल्लेख करना असंसदीय है ?

MR. SPEAKER: I will look into this.

SHRI SATYASADHAN CHAKRABORTY (Calcutta South): I have been insisting that anything said by a Member, until and unless it is derogatory, it cannot be expunged. The whole nation knows whether what a Member said is good or bad. Wherefrom the Chair got the right to expunge it?

MR. SPEAKER: Why don't you understand certain things?

अगर कोई बात डिफेमेट्री नहीं है तो उसको हम एक्सपंज करते ही नहीं हैं।

We have got certain rules that any allegation which is defamatory and which is not substantive can be expunged under Rule 353. Otherwise, I do not expunge it at all, not a word of it. I will look into it.

अगर किसी के खिलाफ कोई एलिगेशन है तो वह 353 में आता है।

12.05 hrs.

PAPERS LAID ON THE TABLE

STATEMENT *re.* REVIEW ON AND ANNUAL REPORT OR BHARAT WAGON AND ENGINEERING CO. LTD. MUZAFARPUR FOR 1980-81

THE MINISTER OF INDUSTRY AND MINES (SHRI NARAYAN DATT TIWARI): I beg to lay on the Table:

(1) A copy each of the following papers (Hindi and English versions) under subsection (1) of section 619A of the Companies Act, 1956:—

(i) Statement regarding Review by the Government on the working of the

Bharat Wagon and Engineering Company Limited, Muzaffarpur (Bihar) for the year 1980-81.

(ii) Annual Report of the Bharat Wagon and Engineering Company Limited, Muzaffarpur (Bihar), for the year 1980-81 along with the Audited Accounts and the comments of the Comptroller and Auditor General thereon.

(2) A statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (1) above. [Placed in Library. See No. 4031/82].

REVIEW ON AND ANNUAL REPORT OF
HINDUSTAN STEEL WORKS CONSTRUCTION LTD., CALCUTTA FOR 1980-81

THE MINISTER OF STATE IN THE
MINISTRIES OF INDUSTRY AND
STEEL AND MINES (SHRI CHARAN-
JIT CHANANA): I beg to lay on the
Table:

(1) A copy each of the following papers (Hindi and English versions) under sub-section (1) of section 619A of the Companies Act, 1956:—

(i) Review by the Government on the working of the Hindustan Steel works Construction Limited, Calcutta, for the year 1980-81.

(ii) Annual Report of the Hindustan Steel works Construction Limited, Calcutta, for the year 1980-81 along with the Audited Accounts and the comments of the Comptroller and Auditor General thereon.

(2) A statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (1) above.

[Placed in Library. See No. LT-4032/82].

REVIEW ON AND ANNUAL REPORT OF
NATIONAL PROJECTS CONSTRUCTION
CORPORATION LTD., NEW DELHI FOR
1980-81 AND OF POWER ENGINEERS
TRAINING SOCIETY, NEW DELHI FOR
1980-81.

THE MINISTER OF STATE IN THE
MINISTRY OF ENERGY (SHRI
VIKRAM MAHAJAN): I beg to lay
on the Table.

(1) A copy each of the following papers (Hindi and English versions) under sub-section (1) of section 619A of the Companies Act, 1956:—

(i) Review by the Government on the working of the National Projects Construction Corporation Limited, New Delhi, for the year 1980-81.

(ii) Annual Report of the National Projects Construction Corporation limited, New Delhi, for the year 1980-81 along with the Audited Accounts and the comments of the Comptroller and Auditor General thereon.

[Placed in Library. See No. LT-4033/82].

(2) (i) A copy of the Annual Report (Hindi and English versions) of the Power Engineers Training Society, New Delhi, for the year 1980-81, along with the Audited Accounts.

(ii) A copy of the Review (Hindi and English versions) by the Government on the working of the Power Engineers Training Society, New Delhi, for the year 1980-81.

(3) A statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (2) above.

[Placed in Library. See No. LT-4034/82].

ANNUAL REPORTS OF CENTRAL BOARD FOR
PREVENTION AND CONTROL OF WATER
POLLUTION, FOR 1980-81, OF TATA
MEMORIAL CENTRE, BOMBAY FOR
1979-80 AND OF SAHA INSTITUTE OF
PHYSICS, CALCUTTA FOR 1979-80, ETC.

THE MINISTER OF STATE IN THE
DEPARTMENTS OF SCIENCE AND
TECHNOLOGY, ELECTRONICS AND
ENVIRONMENT AND OCEAN DEVELOPMENT (SHRI C. P. N. SINGH): I
beg to lay on the Table: